

(vi) The work pertaining to consideration of applications under the duty exemption Scheme may be decentralised

(vii) The services of the Association can be availed of to arrange bulk imports and also to monitor exports and exports performance

#### **Indian Territory under Chinese Occupation**

3270 SHRI AHSAN JAFRI Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) how many kilometres of Indian territory is still under Chinese occupation,

(b) has there been any variation in figures regarding Chinese occupation of Indian territory if so what is the exact area of land which India rightfully claims from China, and

(c) is the Government of India aware that a part of Pak-occupied Kashmir has been given to China by the Pakistan Government to construct roads at our borders if so what is the reaction of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S KUNDU) (a) to (c) China is under illegal occupation of approximately 14 500 sq miles of Indian territory in the Ladakh region. In addition is a result of an illegal border agreement between Pakistan and China China is in occupation of 2 000 sq miles of Indian territory west of Karakoram. Government of India are seeking the return of the illegally-occupied territory through peaceful means by direct bilateral negotiations on the basis of Panchsheel.

#### **Mini Steel Plants closed for running into loss**

3271 DR V A SEYID MUHAMMAD Will the Minister of STEEL AND MINES be pleased to state

(a) whether the report that more than half the mini steel plants installed in recent years have either closed

down or suffering mounting losses is correct, and

(b) if so will Government explain the reasons for such a state of affairs and state what steps they propose to take to improve the situation

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) (a) No Sir

(b) Question does not arise

#### **Disparities among UDCs and Head Clerks of Regional Offices and H Q in I P F Organisation**

3272 SHRI MANOHAR LAL Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether UDCs in Regional Offices of Employees Provident Fund Organisation do not get chance for further promotion even after completion of 15 years service whereas UDCs in Central Office are getting the promotion even before completion of 5 years service and persons of Central Office have got promotion of Assistant and Superintendent whereas there is no such case in Regional Offices and

(b) whether Head Clerks in Regional Offices are supervising 10 to 12 persons whereas Assistant of Central Office getting the same pay is doing the job much lower than a UDC of Regional Office and Superintendent in the scale of Rs 550/- are supervising work of lesser number of staff in Central Office as compared to Head Clerks in the Regional Offices?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR RAM KIRPAL SINHA) (a) Promotion to the cadres of Upper Division Clerk/Head Clerk in the Employees Provident Fund Organisation is made on Region wise basis. Promotion, however is dependent upon fulfilment of eligibility conditions and avail-